

Per Tribunal

Date: 12/11/99

Applicant in person by *me*

Advocate / Respondent by *Mr. Masurkar*

Counsel. *True*

The matter adjourned to 12/11/99

for *first*

Dy. Registrar

Per Tribunal (14)

Date: 14/11/99

Applicant in person by *None*

Advocate / Respondent by *Mr. Masurkar*

Counsel. *True*

The matter adjourned to 9/3/99

for *final hearing*

Dy. Registrar

Dated: 9.3.1999 (14)

None for the applicant.

Shri K.R. Yelwe for Shri V.S.
Masurkar, Counsel for the respondents.

Notice sent to the applicants
have been returned stating that
"addressee is not known". The learned
Counsel for the respondents states that most
of the applicants have been promoted in
1997.

In view of the absence of the
applicants OA cannot be heard on
merits. Hence OA is dismissed for
non-prosecution. No order as to costs.

Order/Judgement/despached
to Applicant/Respondent (s)
on 12/11/99

(5)

(S.S. Daweyer)

(R. G. Vaidyanatha)

M/A)

VC

16/3/99